

12.04.2017

Appl: None

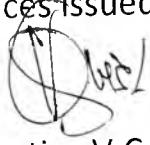
Resp: Sri S. Lal

Today, learned counsel for the respondents pointed out that the order sought to be executed is subject to challenge in writ petition No. 672 (SB) of 2014 . He Hon'ble High Court passed the order that learned counsel for the respondents assures that he will not press the contempt petition. The order passed by the Hon'ble High Court on 05.12.2016 is extracted below:

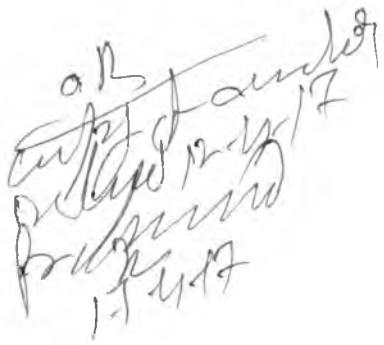
"Learned counsel for the respondents assures that he will not press the contempt petition."

None is present on behalf of the applicant to press the petition. Hence, in view of order passed by the Hon'ble High Court, this petition is dismissed as not pressed. Notices issued stand discharged.


(Smt. P. Gopinath)
Member (A)


(Justice V.C. Gupta)
Member (J)

RK


Smt. P. Gopinath
Member (A)
12.04.2017